

*[English]***Single Point Order 1988**

793. SHRI AJOY MUKHOPADHYAY :
SHRI TARIT BARAN TOPDAR :

Will the PRIME MINISTER be pleased to state :

(a) whether the "Single Point Order" of 1988 covers Chairmen, Directors and high officials of public sector banks and other financial institutions;

(b) if so, the details thereof;

(c) whether the Government propose to withdraw the same order; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) and (b) The Single Directive, as amended from time to time provides that in regard to decision making level officers (Joint Secretary or equivalent or above) in the Central Government or such officers as are or have been on deputation to a Public Sector Undertaking; Board level officers in Public Sector Undertakings; Officers of the Reserve Bank of India of the level equivalent to Joint Secretary or above in the Central Government, Executive Directors and above of the SEBI and Chairman and Managing Director and Executive Directors and such of the Bank officers who are one level below the Board of Nationalised Banks, there should be prior sanction of the Secretary of the Ministry/Department concerned before SPE/CBI takes up any enquiry (PE or RC) including ordering search in respect of them.

(c) No, Sir.

(d) Does not arise.

*[Translation]***MPLADS**

794. SHRI RAM TAHAL CHAUDHARY :
SHRI KASHI RAM RANA :
SHRI K. PRADHANI :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Members of Parliament are receiving complaints about the slow pace of implementation of the Members of Parliament Local Area Development Fund Scheme;

(b) whether the Government have identified the reasons therefor;

(c) whether the Government propose to set up special cell at district level to monitor the speedy implementation of these schemes; and

(d) if so, the action proposed to be taken by the Government to speed up the implementation of the schemes under the above MPLADS alongwith details ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b) Some members of Parliament have complained about slow pace of implementation of the works under MPLADS. The main reasons for slow pace of implementation during the previous years were :-

(i) time taken in release of funds in the earlier years;

(ii) Application of Model Code of Conduct of the Election in certain States (like Bihar in December, 1994) and the Lok Sabha General Elections during 1996;

(iii) late receipt of recommendations/non-receipt of recommendations from the Members of Parliament concerned; and

(iv) changes in recommendations by Members of Parliament.

(c) and (d) The State Governments have been requested to issue general instructions with regard to the periodic meetings to be held by the District level officers with the Members of Parliament and to evolve an effective mechanism for monitoring the implementation of the Scheme at the State level. Revised guidelines have been issued for the smoother working of the Scheme. Any specific instances of delay brought to the attention of the Department of Programme Implementation are taken up for action with the concerned officials.

Employment and Vocational Training to Rural Youths

795. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) the amount provided by the Union Government to each State for providing employment and vocational training to the rural youths during 1996-97;

(b) whether the special provision have been made to provide employment and vocational training to the tribal people and to those living below the poverty level;

(c) if so, the details thereof;

(d) whether the Union Governments have called for progress report from the concerned State Government for implementation of the said scheme; and

(e) if so, the names of the various State Governments who have been found leading/lagging in the performance of the said works ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) The Ministry of Rural Areas and Employment is implementing a programme known as

Training of Rural Youths for Self-Employment. The programme aims at enhancing the technical and vocational skill of the rural youth and to enable them to take up self employment ventures or wage-employment. The budgetary support for the programme is shared on 50:50 basis between the Centre and the States. Under the programme, an amount of Rs.3525.00 lakh has been allocated to States of which Rs.2512.74 lakhs have been released as on date as central share during 1996-97. The State-wise Central releases may be seen in the attached Statement.

(b) and (c) Under TRYSEM, 50% of assistance is

earmarked for the Scheduled Caste/Scheduled Tribes. Separate monitoring for ST youth is not done. The total number of SC/ST youth trained during 1996-97 may be seen at Annexure. Recently, it has been decided to make it incumbent on the training institutions to complete all the formalities for sanction of IRDP loans during the training period itself.

(d) and (e) The State Governments are required to submit monthly progress reports on the implementation of the programme. The State-wise physical and financial performance during the year 1996-97 is given in enclosed Statement.

Statement

Financial and Physical progress under TRYSEM during 1996-97

S.No.	State/U.T.	Allocation			(Rs. in Lakh)				
		Central Share	State Share	Total	Central Release	Expenditure	% utilisation to total allocation	Youth Trained	No.of SC/ST
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	342.46	342.46	684.92	217.781	1146.790	167.434	47086	16439
2.	Arunachal Pradesh	25.61	25.61	51.22	8.000	14.500	28.309	410	410
3.	Assam	112.70	142.70	225.40	53.350	50.880	22.573	201	36
4.	Bihar	637.24	637.24	1274.48	148.665	529.960	41.582	24147	11627
5.	Goa	5.83	5.83	11.66	2.915	31.550	270.583	2815	18
6.	Gujarat	125.67	125.67	251.34	121.980	183.700	73.088	4749	2103
7.	Haryana	30.20	30.20	60.40	24.730	87.420	144.735	2122	1084
8.	Himachal Pr.	9.90	9.90	19.80	5.140	8.219	41.510	336	194
9.	Jammu & Kashmir	70.00	70.00	140.00	25.110	65.864	47.046	1931	324
10.	Karnataka	229.92	229.92	459.84	134.240	291.212	63.329	10400	1234
11.	Kerala	83.64	83.64	167.28	47.810	100.000	59.780	4160	1757
12.	Madhya Pradesh	433.98	433.98	867.96	286.620	695.590	80.141	24052	11054
13.	Maharashtra	373.32	373.32	746.64	143.080	417.410	55.905	10927	4349
14.	Manipur	18.47	18.47	36.94	9.240	4.264	11.543	220	119
15.	Meghalaya	19.62	19.62	39.24	5.340	18.180	46.330	220	220
16.	Mizoram	8.29	8.29	16.58	4.740	7.892	47.800	-	-
17.	Nagaland	13.79	13.79	27.58	6.890	-	0.000	-	-
18.	Orissa	277.86	277.86	555.72	172.755	136.890	24.633	8462	4356
19.	Punjab	21.50	21.50	43.00	11.250	31.515	73.291	1125	649
20.	Rajasthan	180.26	180.26	360.52	59.300	115.640	32.076	1965	1107
21.	Sikkim	2.30	2.30	4.60	2.300	-	0.000	0	-

1	2	3	4	5	6	7	8	9	10
22	Tamil Nadu	309.62	309.62	619.24	166.413	167.900	30.344	4178	2063
23	Tripura	26.34	26.34	52.68	13.180	13.057	11.498	921	459
24	Uttar Pradesh	834.56	834.56	1669.12	685.580	1126.100	67.467	38629	31152
25	West Bengal	306.92	306.92	613.84	139.443	223.903	52.767	10474	3247
26	A&N Islands	11.74	0.00	11.74	7.760	4.990	42.504	39	-
27	D&N Haveli	2.48	0.00	2.48	1.240	1.997	80.524	75	13
28	Daman & Diu	4.62	0.00	4.62	2.310	1.070	23.160	12	12
29	Lakshadweep	1.16	0.00	1.16	0.580	0.010	0.862	12	12
30	Pondicherry	5.00	0.00	5.00	5.000	5.160	103.200	-	-
ALL INDIA		4525.00	4500.00	9025.00	2512.742	5594.66	61.991	199668	94043

[English]

Violation of Master Plan

796 SHRI I.D. SWAMI : Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Petrol pump violates Master Plan" appearing in the "Times of India" dated December 13, 1996;

(b) if so, the facts thereof; and

(c) the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) and (c) The DDA has reported that both the Ashish Service Station located opposite Sarai Kala Khan and Savita Filling Station located to the North of Ashish Service Station referred to in the aforesaid news item are running on private lands notified by DDA for acquisition. The matter is presently sub-judice. DDA has not issued any "No Objection Certificate" to these parties for running petrol pumps.

[Translation]

Subletting of Accommodation

797. SHRI KASHI RAM RANA : Will the PRIME MINISTER be pleased to state :

(a) the number of quarters of each type in General Pool and other pools found sublet by the allottees during each of the last three years and in 1997;

(b) the action taken by the Government to evacuate the illegal occupants and the number thereof;

(c) the present position in regard to the remaining cases;

(d) the action taken by the Government against the allottees mentioned in the part (a) above; and

(e) the action taken against those officers of the Directorate of Estates and his Ministry who were found involved in the malpractice ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) During surprise checks of the quarters under the control of the Dte. of Estates, the following number of quarters were suspected sublet during the past three years :-

1994	-	44
1995	-	372
1996	-	4488
1997	-	176

(Upto 20.2.97)

(b) to (d) As per prescribed procedure, show-cause notices are issued to the allottees of quarters suspected to be subletting for personal hearing before the Competent Authority. After hearing, the competent authority decides as to whether a case of subletting is established or not. In case, the competent authority arrives at a decision that the case of subletting is established, the allotment is cancelled. The allottee has a right to appeal to the Director of Estates. If appeal is rejected, the allottee is required to vacate the quarter. In case of non-vacation of the quarter by the allottee, the case is referred to the Estate Officer for eviction proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

Apart from cancellation of quarter, disciplinary action